

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). In very exceptional cases loans only to cover sea passage are advanced to students of first class merit who have obtained a scholarship abroad in a subject of national importance and who cannot bear the cost of sea passage. The loan if granted is recoverable in easy monthly instalments just after six months of the return of the scholar to India or on his employment whichever is earlier. The interest on the loan is charged at the Government rate prevailing at the time of the grant of loan.

Shri Telkikar: May I know whether there is any limit fixed as to the number of students to be sent abroad?

Shri K. D. Malaviya: As I said, the loan is granted in very exceptional cases. There is no limit as such.

Shri Telkikar: May I know what amount is set apart for this purpose in the 1952-53 Budget?

Shri K. D. Malaviya: This loan is operated under the General Partial Financial Assistance Scheme, but as I said, there are very few cases in which this loan has been granted. In 1952, for example, only two students have been awarded this loan.

Shri Telkikar: May I know the number of students who were given loans in 1951-52?

Shri K. D. Malaviya: In the last five years only five loans were granted.

Shri Raghavaiah: May I know to what countries the students have gone?

Shri K. D. Malaviya: I do not have that information just now.

Shri Jaipal Singh: The hon. Minister mentioned that the loan is granted for studying a subject of national importance. May I know what are the subjects of national importance?

منسٹر آف ایجوکیشن اینڈ نیچرل
ریسورسز اینڈ سائنٹیفک ریسرچ
(مولانا آزاد): اس کا مطلب یہ ہے کہ
ایسے سبھی ملک تھے جہاں گئے
ہیں کہ جس کی تہیک تعلیم انڈیا
میں نہیں ہو سکتی۔

The Minister of Education, Natural Resources and Scientific Research (Maulana Azad): It means they have

gone there to study those subjects, which cannot be properly taught in India.

Shrimati Sushama Sen: May I know how many girls have been sent for this training?

Shri K. D. Malaviya: None perhaps. I am not aware of the number of girls. As I said, there were only five scholarships during the last five years.

Shrimati Sushama Sen: May I know how many from Bihar?

Shrimati A. Kale: Do I understand that no loan is granted for studying subjects other than those of national importance?

Shri K. D. Malaviya: No, Sir.

Shrimati Tarkeshwari Sinha: The hon. Minister just stated that two students have been given loans. May I know the amount of the loan, that has been given to them and also when that amount is likely to be realized from them? When are they expected to return after training?

Shri K. D. Malaviya: We give loans only to cover the sea passage. As I said, the loan will be realised in monthly instalments within six months of their return.

Mr. Deputy-Speaker: Next question.

Shri Raghavaiah: May I know the subjects.....(Interruption).

Mr. Deputy-Speaker: Order, order. I have already called the next question.

AIR FORCE ACADEMIES

*1114. Shri Telkikar: Will the Minister of Defence be pleased to state:

(a) the qualifications required for a candidate to join the Air Force Academies at Jodhpur and Hyderabad (Deccan); and

(b) what other institutions give training in flying?

The Deputy Minister of Defence (Sardar Majithia): (a) The general qualifications required are as follows:—

Age limits:—Between 17½ and 21 years, relaxable up to 24 years in the case of 'A' Flying Licence holders.

Educational qualifications:—Matriculation or its equivalent.

(b) None else under the Defence Ministry.

Shri Telkikar: Is there no such Academy at Dehra Dun now?

Sardar Majithia: There was never such an Academy at Dehra Dun. These are the only ones that impart flying instruction.

Mr. Deputy-Speaker: Next question.

Shri B. S. Murthy: One supplementary, Sir.

May I know whether there is any age relaxation for scheduled castes and scheduled tribes as a special case?

Sardar Majithia: No, Sir.

Mr. Deputy-Speaker: Next question. No. 1115.

Dr. N. B. Khare: Sir, I do not wish to put this question.

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VEGETABLE OILS RESEARCH COMMITTEE'S RECOMMENDATIONS

*1116. **Shri K. C. Sodhia:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state what are the chief recommendations of the Vegetable Oils Research Committee for the survey of secondary sources of oils for industrial use?

(b) What action, if any, do Government propose to take on these?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) The recommendations of the Vegetable Oils Research Committee of the Council of Scientific and Industrial Research are—

(i) that the Government of India (Ministry of Food and Agriculture) and the State Governments may undertake surveys of secondary oilseeds resources in the country; and

(ii) that necessary steps may also be taken by these Governments for the promotion of organised collection and large scale cultivation of such oilseeds so that these are available in considerable quantities for industrial use, thus releasing edible oils from industrial uses.

(b) The Government of India have asked the State Governments to give effect to these recommendations as far as possible.

ASSAM URBAN TENANCY BILL

*1117. **Shri K. P. Tripathi:** (a) Will the Minister of Home Affairs be pleased to state whether it is a fact that the

**Expunged as ordered by the Chair—Ed. of PP.

Government of Assam sent the Assam Urban Tenancy Bill for the assent of the President?

(b) If so, has it been assented to or returned?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) Assent was withheld.

Shri K. P. Tripathi: Is it the first time that assent has been withheld, or is it the second time?

Shri Datar: It is one of the many times when assent was withheld in proper cases.

Shri K. P. Tripathi: When was it withheld for the first time?

Shri Datar: I cannot answer it just here.

Shri K. P. Tripathi: What is the reason for the withholding of assent?

Shri Datar: This Bill, the Assam Non-agricultural Urban Areas Tenancy Bill purported to give permanent heritable and transferable rights to tenants for residential and business premises. This was against Article 19(1)(f) and (2) of the Constitution. Legal opinion was taken and it was found that this piece of legislation not only introduced certain restrictions, but also took away or deprived the landlords of certain rights in property and after taking the highest legal advice, Government advised the President to withhold assent.

Shri K. P. Tripathi: What was the advice given before this was received?

Shri Datar: This was the first occasion when this Bill came before the President.

Shri K. P. Tripathi: When was it sent back?

Shri Datar: It was sent back in 1951, within two or three months after the Bill was received for assent.

Some Hon. Members: Why this heat?

Mr. Deputy-Speaker: The heat is generated by the questions and it is increased by the answers.

There are certain ways of putting questions. The hon. Member could very well have asked "May I know, etc."